

HIGH COURT OF CHHATTISGARH, BILASPUR
NOTIFICATION

No. 160 (Mis.) /
II-15-19/2023

Bilaspur, dated 27 September, 2023

In exercise of the powers conferred by clause (2) of the Article 229 of the Constitution of India, Hon'ble the Chief Justice of the High Court of Chhattisgarh, Bilaspur, makes the following amendment in Chhattisgarh High Court Services (Appointment, Conditions of Service and Conduct) Rules, 2017:-

AMENDMENT

1. In the existing Rule-11 (1), the following words:-

"All appointments to the services by direct recruitment (including Contingency Paid Employees appointed to a regular post by way of promotion) shall be on probation for a period of three years. During the period of probation, they shall be paid stipend as mentioned below;

1st year- 70% of the minimum of the pay scale of the post;

2nd year- 80% of the minimum of the pay scale of the post;

3rd year - 90% of the minimum of the pay scale of the post;

Provided that during probation period, other allowances along-with stipend shall be received as a Government Servant."

are substituted as under:-

"All appointments to the services by direct recruitment (including Contingency Paid Employees appointed to a regular post by way of promotion) shall be on probation as per rules prescribed by the State Government for the members of the State Government Service."

2. In the existing Rule-11 (4) (i), after the words "his service in the post," the following are deleted:

"After successful completion of probation period and after confirmation, the pay of the member of the service shall be fixed at minimum of the pay scale applicable to the service or the post they hold."

The amendment shall come into force with effect from the date of issuance of notification.

By order of Hon'ble the Chief Justice

Sd/-
(Arvind Kumar Verma)
Registrar General

Endt. No. 12628 /
II-15-19/2023

Bilaspur, dated 27 September, 2023

Copy forwarded to:-

1. Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.

2. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
4. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
5. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
6. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
7. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for kind information of Her Ladyship.
8. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
9. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
10. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
11. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
12. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
13. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
14. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
15. P.S. to the Registrar General, High Court of Chhattisgarh, Bilaspur,
16. Registrar (Vigl./I.&E./Judl./S.&A Cell), High Court of Chhattisgarh, Bilaspur,
17. The Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Naya Raipur (C.G.) - with a request to get it be published in the Gazette immediately and send 10 copies of same to this Registry,
18. Director (C.S.J.A.), High Court of Chhattisgarh, Bilaspur,
19. Registrar (Computerization)-cum-C.P.C., High Court of Chhattisgarh, Bilaspur - with a request to get it be uploaded in the website of this High Court,
20. Additional Registrar (Judl./DE & E/Admn.), High Court of Chhattisgarh, Bilaspur,
21. All Registrar (M)/All Joint Registrars (M), High Court of Chhattisgarh, Bilaspur,
22. All Additional Registrars/All Deputy Registrars/Budget Officer, High Court of Chhattisgarh, Bilaspur,
23. Section Officer (Accounts), High Court of Chhattisgarh, Bilaspur,
24. Assistant (Establishment), High Court of Chhattisgarh, Bilaspur - with a direction to affix the said Notification in all the Notice Boards of this Registry

For information / necessary action.


(Arvind Kumar Verma)
Registrar General

27.09.2019